

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 26
CP (IB) No.96/BB/2023

IN THE MATTER OF:

| | | |
|---------------------|-----|------------|
| State Bank of India | ... | Petitioner |
| Vs. | | |
| Mr. S.R. Ram Prasad | ... | Respondent |

Order under Section 121 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|--------------------|---|------------------------------|
| For the Petitioner | : | Ms. P. Chithra Nirmala, Adv. |
| For the Respondent | : | Shri Amit Anand, Adv. |

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to order dated 10.01.2024, Ld. Counsel for the Petitioner has filed physical copy of brief submissions vide Diary No.232 dated 10.01.2024. The same is taken on record. She is permitted to file copy of Judgments, which has been asked to be filed by her in another case bearing CP (IB) No.95/BB/2023. Ld. Counsel for the Respondent submits that he has filed objections vide Diary No.5298 dated 16.10.2023. The same is taken on record. Ld. Counsel for the Respondent seeks and is granted one week's time to file brief submissions.
3. List the case for further consideration on **21.02.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)